

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Appeal No. 667 of 2012**

(Arising out of Order-in-Appeal No. 43/KOL-VII/2012 dated 24.07.2012 passed by Commissioner (Appeal-I), Central Excise, Kolkata).

**M/s Arpita Agro Products (P) Ltd,**  
Bakrahat Road, Raspunja, South 24 Parganas

**..Appellant**

*VERSUS*

**Commissioner of Central Excise, Kolkata-VII.**  
169, AJC Bose Road, 4<sup>th</sup> Floor, Kolkata-700014.

**...Respondent**

..

**APPEARANCE :**

None, for the Appellant

Shri P. K. Ghosh, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. ASHOK JINDAL MEMBER (JUDICIAL)**

**HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)**

**FINAL ORDER No...75517/2023**

DATE OF HEARING : 31.05.2023

DATE OF DECISION : 31.05.2023

**PER K. Anpazhakan :**

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(Ashok Jindal)**  
**Member (Judicial)**

Sd/-

**(K. Anpazhakan)**  
**Member (Technical)**

T.K.